



2026:AHC:20805

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1217 of 2026

Mohd Shahid Wahaj

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Wahaj Ahmad Siddiqui
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Wahaj Ahmad Siddiqui, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The case of the writ petitioner is that he is Junior Clerk and now by virtue of the impugned order dated 07.01.2026, passed by the third respondent, Deputy Excise Coimmissioner, Prayagraj, he has been transferred from Prayagraj to Varanasi.
3. Learned counsel for the writ petitioner submits that he is to superannuate on 31.03.2027 and further he is suffering from different ailments. He seeks to rely upon the Transfer Policy, which gives protection to the same.
4. Sri Manish Kumar, learned Standing Counsel on the other hand submits that the representation was preferred before Respondent no.2, which is under consideration.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** requiring the Respondent no.2 to decide the pending representation of the writ petitioner within a period of one month, from the date of production of certified copy of the order.
6. The benefit of the order shall only be applicable, in case, the writ petition joins the transferred place.

January 30, 2026

N.S.Rathour

(Vikas Budhwar,J.)